सरदार ए० एस० सहगल (बिलासपुर) : २६ साल ।

पंडित ठाकुर दास भार्गव : हमको तो अपने साथ सारे मुल्क को ले चलना है और मैं समझता हूं कि सारे मुल्क के लिहाज से १६ साल की उम्र भी ठीक है लेकिन लड़के की उम्र २१ साल से कम नहीं होनी चाहिए । अगर वहां लड़के की उम्र २१ रखी गयी है तो क्या यह बिल उसके पीछे चलेगा । तो मैं यह अर्ज करना चाहता हूं कि इस कानून के लिए लड़के की उम्र २१ साल से कम नहीं होनी चाहिए पर लड़की की १८ से ज्यादा रखने के लिए किसी को मजबूर नहीं करना चाहिए । हां अगर कोई इससे ज्यादा उम्र में शादी करना चाहे तो वह कर सकता है । मैं समझता हूं कि २१ और १८ की उम्र काफी है और इस उम्र में लड़का और लड़की अपना भला बुरा सोच सकते हैं । इसलिए मैं अर्ज करूंगा कि जो अमेंडमेंट में ने रखा है वह सबसे माकूल है और उसको मंजूर फरमाया जाय ।

Several Hon. Members *rose*—

Shri Raghavachari: On a point of order, Sir. In the course of the discussion...

Mr. Chairman: Order, order. I have to make an announcement first

RESIGNATION OF MEMBER

Mr. Chairman: I have to inform the hon. Members that Shri Shiva Narain Tandon has resigned his seat in the House with effect from the 27th August, 1954.

SPECIAL MARRIAGE BILL—*Contd.*

Shri Raghavachari: Mr. Chairman. Sir, in the course of the discussion it was stated that the Select Committee on the other Bill under consideration has dicided this and that. It was stated by the speaker and it was confirmed by hon. Member Mr. Saigal. Is it permissible that the matter that is under discussion in a Select Committee be stated on the floor of the House or published like that?

Mr. Chairman: I think that general mention is not absolutely prohibited I did not notice that any statement made in the Joint Committee has been specifically mentioned here *verbatim*. If there is a general mention, I do not find any harm in it.

The Lok Sabha then adjourned till a Quarter Past Eight of the Clock on Friday, the 3rd September, 1954.